

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 1026/GT/2025

Subject : Petition for revision of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 01.4.2019 to 31.3.2024 after truing up exercise.

Petition No. 17/GT/2026

Subject : Petition for approval of tariff of Vallur Thermal Power Station (3x500 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NTPC Tamil Nadu Energy Company Limited

Respondents : APEPDCL and others.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTECL
Ms. Ritu Apurva, Advocate, NTECL
Ms. Pragya Pushkar, Advocate, NTECL
Shri Rudraksh Bhushan, NTECL
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Shri Rahul Ranjan, Advocate, TNPDCCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the APTEL, in Appeal No. 212 of 2017 in Review Petition No. 28/RP/2016 (Petition No. 198/GT/2013) has remanded the matter to the Commission, and accordingly prayed that a consequential order may be passed in Review Petition 28/RP/2016, pursuant to the implementation of the APTEL order. She also submitted that the present tariff proceedings shall bear impact on the said order, and revised submissions shall be made.

2. The learned counsel for the Respondent, TNPDCCL, requested additional time to file its reply.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on affidavit, after serving a copy to the Respondents, on or before **12.6.2026**:

1026/GT/2025 (2019-24)



- a. *The Petitioner to categorize the Additional capital expenditure claimed under Regulation 25(1) with 76 under the corresponding Heads of Expenditure as approved in Order dated 25.4.2019 in Petition No. 67/MP/2018.*

2. The Commission also directed the Respondents to file their respective replies, if any, subsequently by **3.7.2026**, with a copy to the Petitioner, who may file its rejoinder by **17.7.2026**.

3. The Petitions will be listed for hearing after compliance with the APTEL remand in Appeal No. 212 of 2017 in Review Petition No. 28/RP/2016, for which a separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

